Surgical Instrument Plant at Nadambakkam

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1269. SHRI YOGENDRA SHARMA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is fact that the Surgical Instruments Plant at Nadam-bakkam has been incurring heavy losses since its inception;
- (b) If so, what is the total accumulated loss incurred by this plant 30 far;
- (c) whether any steps are being taken to find out the reason for the bad performance of this plant and to make it an economically viable unit; and
 - (d) if so, what are the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):(a) Yes. Sir.

- (b) The total accumulated loss during the period 1965-66 to 1976-77 is of the order of about Rs. 11.12 crores.
- (c) and (d) Based on the recommendations of the Indarjit Singh Committee which submitted its report in February 1976, a spot assessment of the problems of the Plant was made by a Team of Senior Officers who recommended diversification manufacture of other engineering items as well as acceptance of job orders from other Public Sector Undertakings. Government have also approved the setting up of a formulation unit within this complex involving an outlay of Rs. 92.42 lakhs. Government have also appointed a Committee of Surgeons and other experts to make an in-depth study of the Plant and to suggest specific measures to improve its working productivity, product mix etc.

PAPERS LAID ON THE TABLE

Report (1976-77) of the Oil Industr Development Board, New Delhi am related papers

THE MINISTER OF PETROLEUTV CHEMICALS AND FERTILIZER! (SHRI H. N. BAHUGUNA): Sir, I be, to lay on the Table, under sub-section (4) of section 20 of the Oil In dustry Development Act, 1974, a cop; each (in English and Hindi) of the following papers:

- (i) Third Annual Report of the Oil Industry Development Board New Delhi for the year 1976-77 together with the Audited Accounts
- (ii) Review by Government on the working of the Board. [Placed in Library. See No. LT.1409/77 for (i) and (ii)].
 - I. Report (1976-17) and Accounts of the Hindustan Organic Chemi cals Limited, Rasayani, District Kulaba (Maharashtra) and re lated papers.
 - II. Report (1976-77) and Accounts of the Oil and Natural Gas Com mission and related papers
- HI. Report (1976-77) and Accounts of the Indian Oil Corporation Limited, Bombay and related Papers.

पैशेलियम तथा रसायन और उर्बरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर सिश्व) : श्रीमन, मैं श्रीपकी श्रनुमति से निम्नलिखित पत्र सभा पटल पर रखता हं :

- I कम्पनी ग्रधिनियम, 1956 की धारा 619क की उपधारा (1) के अधीन निम्नलिखित पत्नों की एक एक प्रति (ग्रंग्रेजी तथा हिन्दी में):--
 - (i) 1976-77 के वर्ष के लिए दि हिन्दुस्तान ग्रागैनिक कैमिकत्स लिमि-टेड, रसायनी, जिला कुलाबा (महा-राष्ट्र) का 16वां वार्षिक प्रतिवेदन ग्रीर लेखे, लेखाग्रों पर लेखापरीक्षकों

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के प्रतिवेदन ग्रीर उन पर भारत के नियंत्रक महालेखापरीक्षक की टिप्पणियों सहित ।

(ii) कम्पती के कार्यकरण की सरकार द्वारा समीक्षा ।

[Placed in Library. See No. LT-1413/77 for (i) and (ii)]

- II. तेज तथा श्राकृतिक गैस आयोग अधिनियम, 1959 की धारा 22 की उपधारा (4) के साथ पठित बारा 23 की उरधारा (3) के अधीन निम्नलिखित पत्रों की एक एक प्रति (ग्रंग्रेजी तथा हिन्दी में) :---
 - (i) 1976-77 के वर्ष के लिए तेल तथा प्राकृतिक गैस ग्रायोग का 17वां वाभिक प्रतिबंदन तथा लेखे. लेखाग्रों पर लेखापरीक्षकों के प्रतिवेदन सहित ।
 - (ii) आयोग के कार्यकरण की सरकार द्वारा समीका ।

[Placed in Library, See No. LT-1412/77 for (i) and (ii).]

III. कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अधीन निम्नलिखित पत्रों की एक एक प्रति (अंग्रेजी तथा हिन्दी में):--

- (i) 1976-77 के वर्ष के लिए इण्डियन सामल कारपोरेशन लिमिटेड. वम्बई का 18वां वाधिक प्रतिवेदन तथा लेखे, लेखायों पर लेखापरीक्षकों के प्रतिबदन और उन पर भारत के नियंत्रण महालेखापरीक्षक की टिप्पणियों सहित ।
- (ii) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा ।

[Placed in Library, See No. LT-1414/77 for (i) and (ii).]

- I. Notifications under the Representation of the People Act, 1950
 - H. The Delimitation of Council **Constituencies (Uttar Pradesh) Third** Amendment Order, 1977

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नर्रासह) श्रीमन, श्रापकी ग्राज्ञा से मैं निम्नलिखित पत्र सभा पटल पर रखता हं:

- लोक प्रतिनिधित्व ग्रिधिनयम, 1950 की घारा 13 की उपचारा (3) के ग्रधीन भारत निर्शाचन श्रायोग की निम्निशिखित प्रधिसूचनात्रों की एक एक प्रति (श्रेंग्रेजी तथा हिंदी में) :--
- (1) লাত স্মাত ৭০ 789(중). दिनांक 28 नवम्बर, 1977 ।
- (ii) का० ग्रा० सं० 791 (ई), दिनांक 29 नवम्बर, 1977 ।

[Placed in Library, See No. LT-1418/77 for (i) and (ii).]

II. लोक प्रतिनिधित्व प्रधिनियम, 1950 की घारा 13 की उपधारा (3) के ग्रधीन परिषद निर्वाचन क्षेत्र (उत्तर प्रदेश) का परिसोमन तृतीय संशोधन आदेश, 1977 को प्रकाशित करने वाली विधि, न्याय ग्रीर कम्पनी कार्य मंत्रालय (विधायी विभाग) की अधिसूचना सा० का० नि० सं० 735 (ई), दिनांक 8 दिसम्बर, 1977 की एक प्रति (अंग्रेजी तथा हिन्दी में)।

[Placed in Library. See No. LT-1417/77.]

REPORTS OF THE PUBLIC AC-**COUNTS COMMITTEE (1977-78)**

SHRI SARDAR AMJAD ALI (West Bengal): Sir, I beg to lay on the Table a copy each of the following Reports of the' Public Accounts Committee:--